

ITEM NO.806

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

R.P.(Crl.) No.219/2022 in T.C.(Crl.) No.4/2018

(Arising out of impugned final judgment and order dated 27-07-2022
in T.C.(Crl.) No.4/2018 passed by the Supreme Court Of India)

KARTI P. CHIDAMBARAM

Petitioner(s)

VERSUS

THE DIRECTORATE OF ENFORCEMENT

Respondent(s)

WITH

W.P.(Crl.) No.89/2021
Diary No(s).34279/2022
Diary No(s).34885/2022
Diary No(s).35030/2022
Diary No(s).40509/2022
Diary No(s).40514/2022
Diary No(s).34877/2022
Diary No(s).38605/2023

Date : 04-09-2024 This petition was circulated today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv. (mentioned by)
Mrs. Shally Bhasin, AOR

For Respondent(s) Mr. Tushar Mehta, SG
Mr. Mukesh Kumar Maroria, AOR

M/s. VKC Law Offices, AOR
Mr. Prateek K Chadha, AOR
Ms. Mehaak Jaggi, AOR
Ms. Farhat Jahan Rehmani, AOR
Mr. Atif Inam, AOR

UPON hearing the counsel the Court made the following
O R D E R

Post these matters on 18.09.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)